

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HPCL BIOFUELS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	HPCL BIOFUELS LIMITED
2. Date of incorporation of corporate debtor	16/10/2009
3. Authority under which corporate debtor is incorporated / registered	RoC-Patna
4. Corporate Identity No. of corporate debtor	U24290BR2009GOI014927
5. Address of the registered office and principal office (if any) of corporate debtor	House no. 9, Shree Sadan, 1st floor Patliputra colony, Patna, Bihar: 800013 IN
6. Insolvency commencement date in respect of corporate debtor	12.02.2020
7. Estimated date of closure of insolvency resolution process	9.08.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Nitesh Kumar More, IBBI/IPA-001/IP-P01087/2017-18/11785
9. Address and e-mail of the interim resolution professional, as registered with the Board	18 Rabindra Sarani, Gate No 1, 7 th Floor, Room No 701, Kolkata:700001, nmore2091@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	18 Rabindra Sarani, Gate No 1, 7 th Floor, Room No 701, Kolkata:700001, nmore2091@gmail.com
11. Last date for submission of claims	4.03.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HPCL BIOFUELS LIMITED on 12.02.2020. The creditors of HPCL BIOFUELS LIMITED, are hereby called upon to submit their claims with proof on or before 4.3.2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: CA Nitesh Kumar More, IBBI/IPA-001/IP- P01087/2017-18/11785

Date and Place :

: 19/2/2020, Kolkata